[Shri M. C. Chagla] enough, that it cannot give more. The question, therefore, is of finding the money and I am trying to see how we can do it.

DrwAN CHAMAN LALL (Punjab) : Could not the Minister think of levying an education cess in order to find the necessary resources?

MR. CHAIRMAN: Any other suggestion that Members would like to make in this connection may be passed on to the Minister. We have had enough of this.

PAPERS LAID ON THE TABLE

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NOTIFICATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): Sir, I beg to lay on the Table:—

- (a) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 272. dated the 17th February, 1965, under subsection (5) of section 59 of the Finance Act. 1964. [Placed in Library. See No. LT-3S50/65.]
- (b) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act. 1962 :---
 - (i) Notification G.S.R. No. 126, dated the 23rd June, 1965.
 - (ii) Notifications G.S.R. Nos. 273 to 275, dated the 17th February, 1965.

Placed in Library. See No. LT-3846/65 for (i) and (ii).)

- (c) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 27(5, dated the 17th February. 1965, under subsection (5) of section 62 of the Finance Act, 1964. [Placed in Library. See No. UTX38.51/-65.]
- (d) A copy each of the Ministry of Finance (Department of Reve-

nue) Notifications G.S.R. Nos. 277 and 278, dated the 17th February, 1965. [Placed in Library. No. LT-3852/65.]

on the Table

- (e) A copy of the Central Board of Direct Taxes Notification S.O. No. 591, dated the 15th February, 1965. under section 296 of the Income-Tax Act, 1961. [Placed in Library. See No. LT-3849/65.]
- (f) A copy each of the following Notifications of the Central Board of Direct Taxes :-
 - (i) Notification S.O. No. 168, dated the 4th January, 1965, publishing corrigendum (o Government

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- S.O. No. 969, dated the 26th March, 1962.
- (ii) Notification S.O. No. 654, dated the 16th February, 1965, publishing corrigendum to Government Notification S.O. No. 169, dated the 4th January, 1965.

[Placed in Library. See No. LT-3849/ 65 for (i) and (ii).]

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF KERALA FOR THE YEAR 1964-65

THE DEPUTY MINISTER OF FINANCE (SHRI RAMESHWAR SAHU): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Government of Kerala for the year 1964-65.

SHRI BHUPESH GUPTA (West Bengal): Before you give your ruling and before we take up the Private Members' business, I want to raise another matter. I have given notice. We see from the news-, papers

MR. CHAIRMAN: If you have given notice, then you need not mention about it here. I will deal with it.

SHRI BHUPESH GUPTA: This matter is very urgent and important. We find that 106 Members of the Congress.

the Table

MR. CHAIRMAN: It may be important but let me deal with it.

SHRI BHUPESH GUPTA: The Prime Minister is being pressurized not to amend the Official Languages Act. An agitation is being started

MR. CHAIRMAN: Please understand me. If you have given the notice, leave that notice to me. I will do my best to attend to it.

SHRI BHUPESH GUPTA : Before that I want to tell you $\ .$

MR. CHAIRMAN: You can tell me in my Chamber. I do not want this issue to be raised here at all.

SHRI BHUPESH GUPTA: Many notices I have given but only about this I am talking here.

ANNOUNCEMENT RE TIME OF LAYING THE BUDGET (GENERAL), 1965-66

MR. CHAIRMAN: I have to inform Members that the General Budget, 1965-66 will be laid on the Table of the Rajya Sabha at 6-30 p.m. on the 27th February, 1965, and not at 6.00 p.m. as announced earlier.

RULING RE LAYING ON THE TABLI CERTAIN PAPERS RELATING TO ORISSA AFFAIRS

MR. CHAIRMAN: On the 22nd February, 1965, immediately after the Question Hour, Shri Lokanath Misra asked for my permission to lay on the Table of the House certain papers which he said were copies of the CBI Report and findings of the Cabinet Sub-Committee in regard to allegations against the Chief Minister and certain other Ministers of Orissa. I did not give him the necessary permission as I desired to examine the papers and consult the Government. On the same day In

the afternoon after the Prime Minister made a statement on the subject, Shri Lokanath Misra wanted to quote from the copies of the papers he had in his possession. I asked him not to quote from these papers as I could not see or examine them or consult the Government.

I have since seen the papers given by Shri Lokanath Misra and also consulted the Government in the matter. The Government do not propose to lay the CBI Report and the findings of the Cabinet Sub-Committee on the Table of the House as they are of the view that these are secret and confidential documents and as such privileged. In these circumstances, I will not be able to insist upon the laying of these documents by Government on the Table of the House.

The next question is whether Shri Lokanath Misra may be permitted to lay the papers which he has in his possession and whi:h he claims to be copies of the CBI Report and findings of the Cabinet Sub-Committee on the Table of the House. I regret 1 cannot permit him to do so. These are in their very nature confidential and secret documents and as such I cannot permit them to be laid on the Table of the House. Besides, for obvious reasons, Shri Lokanath Misra cannot authenticate the papers he desires to lay on the Table.

As to how far Shri Lokanath Misra can, during the course of his speech in the House, make use of the contents of these papers, I would only say this much that the matter should be left to the good sense and discretion of the Member himself.

SHRI BHUPESH GUPTA (West Bengal): Sir, when I raised this question yesterday, you said that you would also look into the original documents, the report of the C.B.l. with the Government. In your statement, you have said that you have consulted the Government but there is no suggestion that you had also seen yourself the particular document with the Government.

SHRI M. M. DHARIA (Maharashtra): On a point of order, Sir. After the ruling given by the Chairman, I would like to know while it is open for Members to discuss it.